

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

**ITEM No. 108
(IB)-934(PB)/2019**

IN THE MATTER OF:

Mathew Varghese and Ors.

.... Applicant/petitioner

Vs.

Pal Infrastructure and Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.09.2019

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner

Mr. Priyadarshi Gopal, Adv.

For the respondent

Mr. Harsh Sinha, Adv.

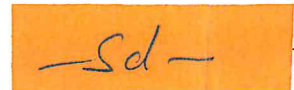
ORDER

In respect of the same corporate debtor, a petition under Section 7 of Insolvency and Bankruptcy Code, 2016 has already been admitted in the matter of S.C.S.L Buildwell Pvt. Ltd. v. Pal Infrastructure & Developers Pvt. Ltd., [(IB)-755 (PB)/2018] vide order dated 05.09.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to mention that the petitioner would be entitled to file its claim before the Insolvency Professional namely Mr. Dilip Kr Niranjana, with the address 255, 2nd



Floor, D-21 Corporate Park, Dwarka, Sector-21, New Delhi-110075
having Email Id – dilip.niranjana@gmail.in, Registration No. IBBI/IPA-
002/IP-N00552/2017-18/11690 in accordance with law which shall
be duly considered.

The petition is dismissed being rendered infructuous with
liberty in terms of the order.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

18.09.2019
Ritu Sharma